

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 684 of 2020

IN THE MATTER OF:

Mr. Mohan Lal Dhakad

...Appellant

Vs

BNG Global India Ltd.

....Respondent

Present:

For Appellant: Mr. Avinash Bhati, Advocate

For Respondent: None

O R D E R
(Through Virtual Mode)

05.01.2021 On the side of the Appellant, the Affidavit of Service along with copy of the email dated 09.12.2020 sent to three Director of the Respondent-Company was filed in the form of Paper Book, vide diary No. 24037 dated 10.12.2020.

For hearing the arguments of the Learned Counsel for the Appellant, - Mr. Avinash Bhati, at request, the matter is adjourned to **6th January, 2021**.

In the meanwhile, the Learned Counsel for the Appellant is also permitted to file 'Notes of Written Submissions' of the Appellant before the Office of the Registry by 05.01.2021. The Office of the Registry is directed to receive the same.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)